

objection about selection, he can put another question relating to it.

SHRI ZAINUL BASHER: My second supplementary is this: in view of the allegations made from time to time regarding appointment as well as promotion in Universities, is Government considering the framing of certain rules, i.e., Central Universities Rules, involving the UPSC in appointment and promotion?

SHRI P. K. THUNGON: The hon. Member may be aware that there was a scheme for promoting the University teachers, prior to 1-1-73. After that, this scheme was not implemented, and not followed. The University Grants Commission has been suggesting subsequently, formulating a scheme for promotion and that was as discussed and we have told the UGC to go into the details of the financial and other implications. This matter should be further looked into. Accordingly, they have set up a committee and a report of that committee is awaited. On receipt of that, we will consider that.

MR. SPEAKER: The Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

Deportation of Indians from Lebanon

*561. **DR. KRUPASINDHU BHOI:** Will the Minister of EXTERNAL AFFAIRS be pleased to lay a statement showing:

(a) the progress made in finding out the agents who lured 31 Indian nationals who were repatriated from Beirut recently;

(b) whether it is a fact that such incidents have been on the increase of late, if so, the number of Indian nationals deported during the last three years with the names of the countries from which deported; and

(c) the steps taken or proposed to be taken to check such racketeers?

THE MINISTER OF PETROLEUM, CHEMICALS AND PERTILIZERS (SHRI P. SHIV SHANKER): (a) The case registered by the Delhi police on February 2, 1982 under various sections of the IPC and the Emigration Act against the agents who allegedly lured 31 Indian nationals to Beirut is still under investigation.

(b) the 31 Indian nationals were repatriated and not deported. Regarding deportation, it is not obligatory for the foreign governments to inform the Government of India about deportation of our nationals from their countries. However, according to our information, 39 Indian nationals were deported during 1979, 88 during 1980, and 77 during 1981. The countries from which they were deported included Australia, Austria, Burma, Canada, Denmark, Egypt, Fiji, Hongkong, Iran, Mozambique, Netherlands, New Zealand, Saudi Arabia, Singapore, Sweden, West Germany, the U.K. and the U.S.A.

(c) A draft Bill on emigration to check such racketeers is in the final stages of consideration and will soon be introduced in the House by the Labour Minister.

Payment of Tax in respect of Motor Vehicles carrying Advertisement Stickers

*563. **SHRI SHIV SHARAN VERMA:** Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that the motor vehicles in Delhi do not carry on them the name and address of the proprietor;

(b) whether three wheeler scooters, taxis and buses carry advertisement, stickers/posters without payment of tax thereon; and

(c) if so, action taken with details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI SITARAM KESARI): (a) In accordance with the Delhi Motor Vehicles Rules 1940, the particulars and name of the owner and his address in brief are exhibited on all transport vehicles except the exempted categories such as motor cars, delivery vans, or trailers etc. Enforcement staff of Directorate of Transport and the traffic Police check the implementation of these provisions and take action for any violation of rules.

(b) No tax is levied on such display of stickers/posters/advertisements.

(c) In Delhi, no advertisement device, figure or writing can be exhibited on any public service vehicle except with the permission of the State Transport Authority, by several or specific orders. The matter of carrying advertisement stickers in DTC buses is under consideration of S.T.A. Delhi.

DTC on its part, when it came to their notice that some small size advertisement stickers were being pasted, by unauthorised persons, issued a press release warning the offenders and since then no complaint has been received in this regard.

Opening of Health Guide Training Camps in States

*570. SHRI SUBHASH CHANDRA BOSE ALLURI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the names of States where centrally sponsored Rural Health Guide Scheme has been introduced alongwith the number of health guide training camps opened; and

(b) the number of health guide camps opened in Andhra Pradesh under the above scheme?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) and (b). Training for village Health Guides is provided

under each Primary Health Centre (PHC). About 20 or 25 Health Guides are trained in each batch. A statement is laid on the Table of the Sabha indicating the number of Health Guides trained in each State/Union Territory.

Statement

Number of Health Guides trained upto 31-12-1981

States/Union Territories	No. of Health Guides trained
1	2
1. Andhra Pradesh	18049
2. Assam	7490
3. Bihar	5502
4. Gujarat	19616
5. Haryana	5235
6. Himachal Pradesh	4477
7. Jammu & Kashmir	Nil
8. Karnataka	2442
9. Kerala	Nil
10. Madhya Pradesh	13020
11. Maharashtra	22817
12. Manipur	1102
13. Meghalaya	854
14. Nagaland	326
15. Orissa	11581
16. Punjab	2960
17. Rajasthan	6196
18. Sikkim	149
19. Tamil Nadu	Nil
20. Tripura	616
21. Uttar Pradesh	49241
22. West Bengal	12212
23. A & N Islands	140
24. Arunachal Pradesh	Nil
25. Chandigarh	23